

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/4035/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Aditya Hazarika,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 21st October, 2020.

Sub: **Earned Leave.**

Ref:- Your letter No. MACT/GLP/2020/763 dtd. 19.10.2020.

Sir,

With reference to the above, I am directed to inform you that your prayer for earned leave from 02.11.2020 to 13.11.2020 along with station leave permission, with your official vehicle, at your own cost, from the evening of 31.10.2020 till the morning of 16.11.2020, has been granted, **subject to submission of your leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati.** Further, you have been asked to hand over charge to the the Judicial officer who will be in charge of the District and Sessions Judge, Goalpara before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

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Memo NO.HC.VII-70/1992/4036/A, dated 21.10.2020

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. The District and Sessions Judge, Goalpara.
3. The Project Manager, Gauhati High Court, Guwahati.

21/10/2020
JT. REGISTRAR (VIGILANCE)

Rdsr